

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-262/(PB)/2017

In the matter of :

Ahluwalia Contracts (India) Ltd.

..PETITIONER

Vs.

Ascot Estates (Manesar) Pvt. Limited

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 27.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

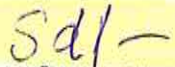
For the Petitioner /Op. Creditor : Mr. Rishi Kapoor, Advocate
Mr. Satish Rai, Advocate


For the Respondent/Corporate Debtor :-

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the respondent represents that the leading Counsel is otherwise engaged in the Appellate Tribunal and in the circumstances, requests for pass over. However, it is also represented that the pleadings are complete. In the circumstances, we are not inclined to entertain for a pass over due to heavy board in relation to other Special Benches constituted specifically today. Hence, the same is adjourned to 16.11.2017.

List on 16.11.2017


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
27.10.2017